

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No.49/(MAH)/2014  
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 17.10.2016

NAME OF THE PARTIES: Mr. Sunilkumar Mandve

V/s.  
M/s. Vidarbha Soya Milk Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
①	Hiten Muthi Adv. along with Nameetkumar Bajoria	Adv. for the Respondents. (V/s by Gautam Gavankar)	HPM M.H. Bajoria
2	M.S. BHARDWAJ + San V.P. Verma D.S. Kulkarni	Advocate for Petitioner —h—	<del>Mandve</del> V. Ram <del>Kulkarni</del>

ORDER

C.P. No. 49/397-398/CLB/MAH/2014

- Both the parties are present, one of the Respondent is also present in person.
- Vide an order dated 28.09.2016 last opportunity was granted to the Respondent to file a reply, however, as on date no reply has been filed

MKs

3. The Respondent No. 2 has given an undertaking that in future there shall be no disobedience of the order of this tribunal and he has also given an undertaking that a reply shall be filed.
4. Ld. Counsel for the Petitioner vehemently objected to grant further time to file a reply.
5. After hearing both the sides and considering the totality of circumstances the Respondents are now again directed to file a reply by 11.11.2016
6. Thereafter, rejoinder shall be filed within 10 days, if any.
7. Next date fixed for hearing is on 02.12.2016
8. Since the respondent has not complied with the directions, therefore cost of Rs. 10,000/- is imposed on Respondent to be paid to the Petitioner.
9. Interim Order given previously shall remain in operation till the next date of hearing.
10. All the dates are duly communicated to both the sides.

Dated: 17.10.2016

sd/-  
**Shri M.K. Shrawat**  
Member (Judicial)